

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 435/95
Transfer Application No.

Date of Decision : 5.6.95

P.R. Khudanpur

Petitioner

Ms. Nilima Gohad for
Shri S.P. Saxena

Advocate for the
Petitioners

Versus

Union of India and others

Respondents

Shri R.K. Shetty

Advocate for the
respondents

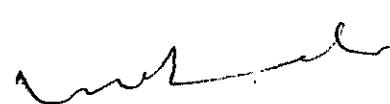
C O R A M :

The Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

The Hon'ble Shri P.P. Srivastava, Member (A)

(1) To be referred to the Reporter or not? ~~

(2) Whether it needs to be circulated to
other Benches of the Tribunal? ~~


(M.S. Deshpande)
Vice Chairman

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 435/95

P.R. Khudanpur

... Applicant.

V/s.

Union of India through
the Secretary,
Ministry of Defence
DHQ PO, South Block
New Delhi.

The Engineer-in-Chief
Army Headquarters,
Kashmir House,
New Delhi.

The General Officer
Commanding-in-Chief
HQ Western Command
Chandimandir (Haryana)

... Respondents.

CORAM: Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

Hon'ble Shri P.P. Srivastava, Member (A)

Appearance:

Ms. Nilima Gohad for Shri
S.P. Saxena, counsel for
the applicant.

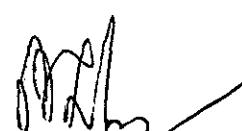
Shri R.K. Shetty, counsel
for the respondents.

ORAL JUDGEMENT

Dated: 5.6.95

{ Per Shri M.S. Deshpande, Vice Chairman }

The only direction that is made in
the present case is that the respondents should take
a final decision in the disciplinary proceedings
pending against the applicant. We direct the
Disciplinary Authority to ~~get a decision in the~~ ^{decide}
disciplinary proceedings within two months from the
date of communication of this order. O.A. is disposed
of with the above directions.


(P.P. Srivastava)
Member (A)


(M.S. Deshpande)
Vice Chairman